CENTRAL ADMINISTRATIVE TRIBUNAL

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 038.

Dated: 25 JAN 1995

Review APPLICATION NO:74 to 96 of 1994 IN OA.No.271 and

368 to 389 of 1994.

APPLICANTS:- Sri.A.M.Narasimha Rao and 22 Others.,

V/S.

RESPONDENTS: The Secretary, M/o. Communications, NDelhi & thers.

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- 1. Sri.Harikrushna S.Holla, Advocate,No.34/3,II-Floor, Banesha Building,Gandhinagar, Fifth Main,Bangalore-560009.
- 2. Sri.M.S. Padmarajaiah, Senior Central Govt. Stng. Counsel, High Court Bldg, Bangalore-1.

Subject:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalare.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on 16-01-1995.

Issued on ar or ar or or

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DEPUTY REGISTRAR JUDICIAL BRANCHES.

RANO.74696/94 200 2714368 6 389/94

Date

Office Notes

Orders of Tribunal

PKS(VC)/TVR(MA)

16.01.95

Shri H.K.S. Holla brings to our notice the judgment of the Bombay and Calcutta Benches of this Tribunal wherein those benches had granted financial benefits for a period of 3 years preceding the date of filing of the A applications and had also given 12% interest on such payments. Counsel says that we should have also followed suit of greating 12% interest on the arrears. We had followed the earlier proceedings except for granting interest. But, the fact remains that the decision of Bombay and Calcutta Benches have not been placed before us when the O.A. came up for disposal. What is more, having chosen to exercise our discretion in a particular manner, we now think in inappropriate to follow other benches in toto.

We, therefore, see no substance in this review petition and the same is dismissed.

Sd-

MEMBER (A)

VICE CHAIRMAN

TRUE COPY

Central Administrative Tribunol

Bangalore Bench Bangalore